

FIR No. 0247/2020
PS Keshav Puram
Vehicle No. DL-6SAV-0481

26.06.2020

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic and in view of circular no. 17/DHC/2020, dated 14.06.2020 the present application for release the vehicle bearing no. DL-6SAV-0481 on Superdari has been taken up for hearing through Video Conferencing (VC).

Present : Ld. APP for the State (through VC).

The present application for release of vehicle bearing number DL-6SAV-0481 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Sanjay Kaushik wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be uploaded on the official website of the Delhi District Courts as per rules.

(POOJA AGGARWAL)
MM-04 /North-West/ Delhi
26.06.2020

FIR No. 019278/2016
PS Keshav Puram
State Vs. DL-6SAP-7026

26.06.2020

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic and in view of circular no. 17/DHC/2020, dated 14.06.2020 the present application for correction of FIR number has been taken up for hearing through Video Conferencing (VC).

Present : Ld. APP for the State (through VC).

Sh. Kapil Jain, Ld. Counsel for the applicant (through VC).

This is an application for correction of FIR number in order dated 16.06.2020 vide which the vehicle no. DL-6SAP-7026 was directed to be released in terms of judgment of Manjeet Singh Vs. State.

Ld. Counsel for the applicant submits that due to his mistake / oversight, he had wrongly mentioned the FIR Number as 019278/2020 instead of 019278/2016.

Ld. Counsel requests that the necessary directions may be passed clarifying the FIR Number.

Relevant record has been made available by the concerned Asstt. Ahlmad through VC perusal of which reveals that the correct FIR number is 019278/2016 as reflected in the reply of the IO dated 16.06.2020.

The correct FIR number has even been reaffirm by the IO in the fresh reply received today.

In these circumstances, it is hereby clarified that the order dated 16.06.2020 in respect of vehicle no. DL-6SAP-7026 was in FIR No.

019278/2016 instead of 019278/2020. The rest of the conditions shall remain the same as reflected in the order dated 16.06.2020.

Copy of this order be also sent to the counsel / applicant for the applicant / SHO concerned through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be uploaded on the official website of the Delhi District Courts as per rules.

(POOJA AGGARWAL)
MM-04 /North-West/ Delhi
26.06.2020

e-FIR No. 0197/2020
PS Budh Vihar
State Vs. Shaurabh

26.06.2020

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic and in view of circular no. 17/DHC/2020, dated 14.06.2020 the present bail application has been taken up for hearing through Video Conferencing (VC).

Order on bail application of accused Shaurabh has taken up through VC.

Present : Ld. APP for the State through VC.

Sh. Masood Alam, Ld. Counsel for accused through VC.

Ld. Counsel submits that due to technical difficulty, he could not join the proceedings through VC yesterday.

Copy of reply to the bail application has already been received under the signature of IO ASI Ravinder through electronic mode.

The original reply be filed in the court within a week from the date on which the Courts resume normal functioning.

Ld Counsel for accused submits that the accused is in J/C since 19.03.2020, he is the sole bread earner of his family and he has been falsely implicated and hence the accused Shaurabh be released on bail.

Ld. APP for the State vehemently opposed the bail application.

The reply filed by the IO has been duly perused, as per which the accused has previous involvements but as per the list attached, there are no involvements in the similar offences.

Heard and perused.

In the present facts and circumstances, considering that the accused is in J/C since 19.03.2020, he does not have previous involvements in similar cases and also

keeping in view that the trial will take its own course, no fruitful purpose would be served by the continue detention of accused in judicial custody, accordingly, the bail application of accused Shaurabh is allowed and he be released on bail on furnishing personal bond in the sum of Rs. 10,000/- with one surety in the like amount and subject to the following conditions that :-

1. Accused would not indulge in any similar offence during pendency of the case.
2. Accused would not tamper with the evidence and influence the witnesses.
3. Accused would appear before the court/IO regularly as and when directed to do so.

Application stands disposed off.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be uploaded on the official website of the Delhi District Courts as per rules.

(POOJA AGGARWAL)
MM-04 /North-West/ Delhi
26.06.2020

FIR No. 56/2020
PS Budh Vihar
State Vs. Gautam

26.06.2020

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic and in view of circular no. 17/DHC/2020, dated 14.06.2020 the present applications for cancellation of NBWs / Bail has been taken up for hearing through Video Conferencing (VC).

Present : Ld. APP for the State (through VC).

Sh. Rishi Chopra, Ld. Counsel for the accused (through VC).

Ld. Counsel submits in the applications as filed there are various technical errors due to which he does not wish to pursue the applications for cancellation of NBWs / Bail in the present form and requests that he may be permitted to withdraw the same.

In view of the submissions made by the counsel, the applications for cancellation of NBWs / Bail are permitted to be withdrawn. Applications disposed as withdrawn.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be uploaded on the official website of the Delhi District Courts as per rules.

(POOJA AGGARWAL)
MM-04 /North-West/ Delhi
26.06.2020